

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

Item 28

IA No. 866/2020  
950/22, 951/22

In  
CP(IB) No. 392/Chd/HP/2018  
(Admitted)

Under Section 7, 43, 50, IBC 2016 &  
R 11, NCLT Rules 2016

**In the matter of:-**

Punjab National Bank

...Petitioner/ Financial Creditor

Vs.

KUT Energy Pvt. Ltd.

...Respondent/ Corporate Debtor

**Present:** Mr. Nahush Jain, Advocate for the RP in IA Nos. 866/20, 950/22, 951/22.  
Mr. Komal Joshi, Advocate for respondents Nos. 4,5,6 in IA Nos. 950/22  
and 951/22.  
Mr. Munish Jolly, Advocate for the respondents no. 1,2,3 in IA Nos. 950/22  
and 951/22.

**IA No. 866/2020**

The revised convenience performa filed by Diary No. 01737/4 dated 22.12.2022 is taken on record. Learned counsel for the Resolution Professional is directed to fill up the column No. 2 of the performa regarding valuation. Learned counsel for the Resolution Professional is directed to advise the RP to be more careful while making filings before this Bench. The RP is also directed to be present on the next date of hearing. List the matter on 24.04.2023.

**IA No. 950/2022 and 951/2022**

Affidavit of service filed vide Diary no. 01513/1 dated 20.12.2022 in IA No. 950/2022 and Affidavit of service filed vide Diary no. 01512/1 dated 20.12.2022 are

taken on record. There are seven respondents in IA No. 950/2022 and six respondents in IA No. 951/2022. At the request of learned counsel for respondents no. 1 to 3 in both these applications, two weeks' time is granted for filing reply with a copy in advance to the counsel opposite. It is stated by learned counsel for respondents no. 4 to 6 in these applications that reply has been e-filed. He is directed to file hard copy of the same within two weeks with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed within two weeks thereafter with a copy in advance to the counsel opposite.

Learned counsel for respondents no. 1 to 3 is directed to file Vakalatnama within one week. Respondent No. 7 in IA No. 950/22 is granted last opportunity to file his reply. Let the same be filed within two weeks with a copy in advance to the counsel opposite. This may be treated as last opportunity. Rejoinder thereto, if any, be filed within two weeks thereafter with a copy in advance to the counsel opposite. List the matter on 24.04.2023.

-sd-  
**(Subrata Kumar Dash)**  
**Member (Technical)**

March 03, 2023  
SM

-sd-  
**(Harnam Singh Thakur)**  
**Member (Judicial)**